

1	2	3	4	5	6
24.	Tamil Nadu	7	6	2	0
25.	Tripura	0	0	0	0
26.	Uttar Pradesh	41	30	40	19
27.	Uttarakhand	1	7	0	1
28.	West Bengal	6	4	11	10
29.	Andaman and Nicobar	1	0	0	0
30.	Chandigarh	0	0	0	0
31.	Dadar and Nagar Haveli	0	0	0	0
32.	Daman and Diu	0	0	0	0
33.	Delhi	3	1	2	2
34.	Lakshadweep	0	0	0	0
35.	Puducherry	0	0	0	0
TOTAL		110	103	129	85

Approval to uid number scheme

853. DR. T.N. SEEMA :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Ministry has given approval for the Universal Identification number scheme;

(b) what are the conditions stipulated for clearance of the scheme;

(c) whether Government has noted that citizens' data are being collected through private agencies under the UID scheme; and

(d) what are the safeguards being taken for protection of privacy of the data being collected?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) No, Sir. The Government has not approved any Universal Identification number scheme. However, the Government has set up the Unique Identification Authority of India (UIDAI) to issue unique identification numbers to all residents of India based on demographic and biometric attributes.

(b) UIDAI was constituted as an attached office of the Planning Commission through Notification No. A-43011/02/2009-Admn. I dated 28th January, 2009. The

UIDAI has been assigned the responsibility to lay down plan and policies to implement the UID scheme in the Notification. The implementation of the scheme entails, inter alia, the responsibilities to generate and assign unique identification (UID) numbers to residents and define usage and applicability of UID for delivery of various services. A copy of the notification is given in Statement (See below).

(c) Enrolment is being done under the control and supervision of Registrars, who are agencies of the Central and the State Governments who, in the normal course of their activities, interact with the residents. The Registrars hire enrolment agencies, who may be private agencies, for carrying out enrolments.

(d) A number of processes have been put in place to ensure that the data collected by UIDAI is not accessed in an unauthorized manner. These include encryption of data at source immediately on completion of enrolment, transfer of data to the data centre in an encrypted and zipped format which is tamper proof, putting standard security infrastructure such as virtual providers, firewalls and intrusion prevention system in place and limiting physical access to UIDAI infrastructure and data to authorized personnel only. UIDAI has also issued data protection and security guidelines for Registrars, Enrolment Agencies, Logistics Service Providers, UIDAI employees, Authentication User Agencies and Data Centre Service Providers. UIDAI will continue to engage with experts and stakeholders to further ensure protection of privacy and confidentiality of information.

Statement

Notification by UIDAI

(To be published in Part-I, Section-2 of the Gazette of India)

GOVERNMENT OF INDIA
PLANNING COMMISSION

Yojana Bhawan, Sansad Marg,
New Delhi, 28th January, 2009

NOTIFICATION

No. A-43011/02/2009-Admn.I : In pursuance of Empowered Group of Ministers' fourth meeting, dated 4th November 2008, the Unique Identification Authority of India (UIDAI) is hereby constituted and notified as an attached office under aegis of Planning Commission with following terms of reference and initial core staff composition:-

Composition:

2. UIDAI shall be set up with an initial core team of 115 officials and staff as per details given below:

Post	Level	No. of Posts
UID Authority of India		
Director General & Mission Director	Additional Secretary Govt. of India	1
Deputy Director General (DDG)	Joint Secretary, Govt. of India	1
Assistant Director General (ADG)	Director, Govt. of India	1
Support Staff		
PS	PS	3
Peon	Peon	2
Driver	Driver	2
TOTAL MANPOWER		10
State/UT Units of UIDAI		
State/UT UID Commissioner	Joint Secretary, Govt. of India	35
Support Staff		
PS	PS	35
Peon	Peon	35
TOTAL MANPOWER		105
GRAND TOTAL		115

Role and Responsibilities of UIDAI

3. UIDAI shall have the responsibility to lay down plan and policies to implement UID Scheme, shall own and operate UID database and be responsible for its updation and maintenance on an ongoing basis.
4. Implementation of UID scheme will entail, *inter alia*, following responsibilities being undertaken by UIDAI:
 - Generate and assign UID to residents.
 - Define mechanisms and processes for interlinking UID with partner databases on a continuous basis.
 - Frame policies and administrative procedures related to updation mechanism and maintenance of UID database on an ongoing basis.

- Co-ordinate/liaise with implementation partners and user agencies as also define conflict resolution mechanism.
 - Define usage and applicability of UID for delivery of various services.
 - Operate and manage all stages of UID lifecycle.
 - Adopt phased approach for implementation of UID specially with reference to approved timelines.
 - Take necessary steps to ensure collation of NPR with UID (as per approved strategy).
 - Ensure ways for leveraging field level institutions appropriately such as PRIs in establishing linkages across partner agencies as well as its validation while cross linking with other designated agencies.
 - Evolve strategy for awareness and communication of UID and its usage.
 - Identify new partner/user agencies.
 - Issue necessary instructions to agencies that undertake creation of databases, to ensure standardization of data elements that are collected and digitized and enable collation and correlation with UID and its partner databases.
 - Frame policies and administrative procedures related to hiring/retention/mobilization of resources, outsourcing of various tasks and budgeting & planning for UIDAI and all State units under UIDAI.
5. Planning Commission shall be the nodal agency for UIDAI for providing logistics, planning and budgetary support. Planning commission would provide initial office and IT infrastructure at central level.
6. Government housing will be provided to officers of UIDAI appointed on deputation from general pool of Department of Urban Development.

Sd/-

(Dr. Subas Panl)

Secretary to the Government of India

The General Manager
Govt. of India Press,
Faridabad.

Copy to:

1. Secretary to the President, Rashtrapati Bhavan, New Delhi
2. Secretary to the Vice-President, Maulana Azad Road, New Delhi

3. Cabinet Secretary, Rashtrapati Bhavan, New Delhi
4. Principal Secretary to the Prime Minister, South Block, New Delhi
5. Private Secretary to the Deputy Chairman, Planning Commission
6. All Ministers/Departments of Govt. of India
7. Chief Secretaries of all States/Union Territories
8. Secretary General, Rajya Sabha Secretariat, New Delhi
9. Secretary General, Lok Sabha Secretariat, New Delhi
10. Pr. Adviser (Admn. & PC)/AS & FA/Adviser (C & I)/Director (GA)/DS (Admn.)
11. Pay & Accounts Officer, Planning Commission
12. Drawing & Disbursing Officer, Planning Commission
13. Accounts-I Section, Planning Commission

Bodos demand for statehood

854. SHRI T.M. SELVAGANAPATHI :

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the Bodos had intensified their demand for statehood;
- (b) if so, the details thereof;
- (c) whether it is also a fact that the All Bodo Students Union (ABSU) had demanded centre to convene immediately a political dialogue;
- (d) if so, the steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) to (d) Yes, Sir. But, there is no such proposal from the State Government. A Memorandum of Settlement (MoS) was signed between the Central Government, Government of Assam and the Bodo Liberation Tiger (BLT) on 10.2.2003. The main clauses of the MoS *inter alia* includes setting up of Bodoland Territorial Council (BTC) in the State of Assam under the Sixth Schedule to the Constitution of India. In order to protect the interest of the tribals, thirty (30) seats out of forty six (46) are reserved for the Scheduled Tribes in the council, Legislative, financial, executive and administrative powers have been devolved for thirty nine (39) subjects transferred to the council. Besides, inclusion of Bodo language in the Eighth Schedule to the Constitution, revision of list of Scheduled Tribes for the State of Assam, setting up of a Central Institute of Technology, additional development